

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1405/1996

(A)

New Delhi this the 18th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Surinder Singh S/O Late Shri
Gajraj Singh, working as
Driver in the Department of
Law, Justice and Legislative
Affairs, Delhi and
R/O 67/838 DIZ Area,
Mandir Marg,
New Delhi-110001.

... Applicant

(By Shri S. C. Luthra, Advocate)

-Versus-

1. Government of N.C.T. of Delhi
through Chief Secretary,
5, Shamnath Marg,
Delhi-110054.

2. The Secretary (Law, Justice
& LA), 5, Shamnath Marg,
Delhi-110054. ... Respondents

(By Shri R. Pandita through Shri V. P. Punj, Adv.)

The application having been heard on
18.9.1996 the Tribunal on the same day
delivered the following:

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant was appointed as 'Driver on daily
wages basis' (Annexure A-1). He seeks a direction
to regularise his services having regard to the
length of service. We do not propose to issue a
direction to regularise because, we do not know whether
there is justification for regularisation, whether
there are more qualified persons awaiting regularisation
and so on. We would only direct that applicant

(5)

should not be replaced with another provisional employee in the light of the decision in State of Haryana & Ors. vs. Piara Singh & Ors. AIR 1992 SC 2130. Whether there is work or not, is a matter for respondents to consider and we are confident that they will consider this aspect fairly and objectively.

2. The application is disposed of as aforesaid.
No costs.

Dated, the 18th September, 1996.

R.K. Ahuja
(R. K. Ahuja)
Member (A)

Chettur Sankaran Nair
(Chettur Sankaran Nair, J.)
Chairman

/as/